

**Before the Appellate Tribunal for Electricity  
(Appellate Jurisdiction)**

**Appeal No. 4 of 2012 &  
IA No. 3 of 2012**

**Dated: 2<sup>nd</sup> January, 2012**

**Present : Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson  
Hon'ble Mr. Rakesh Nath, Technical Member**

**In the matter of:**

<b>Punjab State Power Corpn. Ltd. &amp; Anr.</b>	<b>....Appellant (s)</b>
<b>Versus</b>	
<b>P.S.E.R.C. &amp; Ors.</b>	<b>... Respondent (s)</b>

Counsel for the Appellant (s) : Mr. M.G. Ramachandran  
Ms. Swapna Seshadri  
Er. A.K. Matharu, Dy. CE/PSPCL(Rep.)  
Er. Rajesh Kathpalia (Rep.)

Counsel for the Respondent (s): -

**ORDER**

**Admit.** Issue notice to the Respondents both in I.A. as well as in the main Appeal returnable on 23<sup>rd</sup> January, 2012. Dasti service is permitted.

Post the matter on **23<sup>rd</sup> January, 2012.** Till then further proceedings before the State Commission may not go on.

**( Rakesh Nath)  
Technical Member**

**(Justice M. Karpaga Vinayagam)  
Chairperson**

vs/mk